

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

(IB)-240(PB)/2017

IN THE MATTER OF:

M/s Trustline Real Estates Pvt. Ltd. APPLICANT / PETITIONER
Vs
Baya Waver Ltd. RESPONDENT

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code

Order delivered on 12.01.2018

Coram:

CHIEF JUSTICE M. M. KUMAR
Hon'ble President

S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the PETITIONER

:- Mr. P. Nagesh, Advocate
Mr. Dhruv Gupta, Advocate

ORDER

Wrongly listed, this is the part heard matter, placed before the appropriate bench today itself.

Sd-

CHIEF JUSTICE M. M. KUMAR
PRESIDENT

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Sd-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)